

10

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2597 of 2002

New Delhi, this the 22nd day of July, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Mahmood Hassan  
No. 253/PCR  
Presently working as Head Constable  
Police Control Room,  
Delhi. ....Applicant

By Advocate: Shri S.K. Gupta.

Versus

1. Government of NCT of Delhi,  
Through Chief Secretary,  
Delhi Secretariat,  
I.P. Estate,  
New Delhi.
2. Commissioner of Police,  
Delhi Police Headquarters,  
MSO Building, I.P. Estate,  
New Delhi.
3. Additional Commissioner of Police (Traffic)  
Delhi Police Headquarters,  
MSO Building,  
I.P. Estate,  
New Delhi.
4. Deputy Commissioner of Police (Traffic)  
Delhi Police Headquarters,  
MSO Building,  
I.P. Estate,  
New Delhi.
5. Assistant Commissioner of Police (Traffic)  
North West District  
C/o DCP (Traffic) PHQ, MSO Building,  
Delhi.
6. Shri Om Prakash Sharma  
Traffic Inspector D-2011,  
C/o Deputy Commissioner of Police (Traffic)  
Delhi Police Headquarters,  
MSO Building, I.P. Estate,  
New Delhi.

-RESPONDENTS

(By Advocate: Shri Harvir Singh)

O R D E R (ORAL)

Heard the learned counsel for the parties.

2. The learned counsel for the applicant submits that the appeal against the impugned order filed by the



applicant is pending with the department. I think it will be appropriate if the appeal is decided first before deciding the OA. Accordingly, the OA is allowed to the extent that the appeal filed by the applicant be decided within a period of 2 months from the date of receipt of a copy of this order. If any grievance survives thereafter, the applicant will be at liberty to approach the Tribunal again by filing a fresh OA.



( KULDIP SINGH )  
MEMBER ( JUDL. )

/ Rakesh